

DIVISION BENCH
COURT - I

S-1

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/75(KB)2022
IA(I.B.C)/680(KB)2024,
IA(I.B.C)/898(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

IN THE MATTER OF	UCO BANK VS SUNNY VALLEY TEA & INDUSTRIES LTD
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr Mainak Bose,Adv.] For the Corporate Debtor
Mr.Rishabh Karnani,Adv.]
Mr.Anurag Bagaria,Adv.]
Mr.Devash Santhalia,]

O R D E R

1. Ld. Counsel for the Corporate Debtor present.
2. In the order dated 06/05/2024 passed by the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No. 897/2024 the parties have been restrained against taking any steps in pursuance of the order dated 01/05/2024.
3. In view of such, matter is adjourned *sine die*.
4. Accordingly, I.A No. 680/2024 and 898/2024 stands disposed of as infructuous.
5. However, liberty is granted to the parties to mention the matter if final order is passed by the Hon'ble NCLAT.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PJ